

ITEM NO.9

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).6017/2024

(Arising out of impugned final judgment and order dated 01-03-2024 in WP(C) No. 3162/2024 passed by the High Court of Delhi at New Delhi)

NAAM TAMILAR KATCHI

Petitioner(s)

VERSUS

ELECTION COMMISSION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.60947/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 15-03-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Ms. Haripriya Padmanaban, Sr. Adv.
Mr. Prabhu Ramasubramanian, Adv.
Mr. Navneet Dugar, AOR
Mr. Bharathimohan M, Adv.
Mr. Manoj Kumar, Adv.
Mr. Santhosh K, Adv.
Mr. Shrutanjay Bharadwaj, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 We have heard Ms Haripriya Padmanaban, senior counsel appearing on behalf of the petitioner.
- 2 The challenge is to the constitutional validity of Explanation (iv) to Paragraph 10B(B) of the Election Symbols (Reservation and Allotment) Order 1968. Senior counsel submits that as a result of the operation of the second proviso, the

petitioner who has been using the election symbol during the course of the general elections and the State Legislative Assembly would now lose the symbol in favour of the second respondent, which is also an unrecognized political party.

- 3 Issue notice on interim relief and on the Special Leave Petition, returnable on 1 April 2024.
- 4 Liberty to serve Mr Amit Sharma, Standing Counsel for the Election Commission of India, in addition.
- 5 Dasti, in addition, is permitted to the second respondent.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR